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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
O.A. No. 1531 of 1997
&
M.A. No. 454 of 1998

New Delhi, dated this the 16th day of July, 1998

HON'BLE MR. S.R. ADIGE, VICE-CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri P.D. Gupta,
Deputy Director,
Dept. of Statistics,
Central Statistical Organisation,
Sardar Patel Bhawan,
Parliament Street,
New Delhi-110001. APPLICANT
(By Advocate: Shri D.R. Gupta)

Versus

1. Union of India through
the Secretary,
Ministry of Planning & Programme
Implementation,
Dept. of Statistics,
Sardar Patel Bhawan,
New Delhi.
2. Dy. Secretary,
Ministry of Planning & Programme
Implementation,
Dept. of Statistics,
Sardar Patel Bhawan,
Parliament Street,
New Delhi-1. RESPONDENTS
3. Shri T.R. Mohanty,
S/o Shri R.N. Mohanty,
Dy. Director,
CSO, Dept. of Statistics,
M/o Plg. & Prog. Impl.,
Room No. 325-D, Sardar Patel Bhawan,
Parliament Street,
New Delhi-110001. APPLICANT IN
(By Advocate: Shri Ramchandani M.A. No. 454/98
for official respondents &
Shri T.R. Mohanty in MA-454/98)
ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns the promotion order
dated 4.1.98 (Ann. A-1) and seeks direction to
respondents to consider him for promotion from
Grade IV to Grade III on regular basis from the
date his juniors have been promoted.

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2. We have heard Shri D.R.Gupta for applicant and Shri P.H.Ramchandani for official respondents. Shri T.R.Mohanty has been heard on MA-454/98 pressed by him seeking impleadment as a respondent.

3. Shri Ramchandani has stated at the bar that consequent to CAT, PB judgment dated 2.2.98 in OA 317/98 T.R.Mohanty Vs. UOI directing respondents to refix the seniority of Shri T.R. Mohanty, the entire list of names of officers contained in the impugned promotion order dated 4.1.98 is under review and the last for completion of the review has been extended upto 31.8.98.

4. As the exercise is still underway, we dispose of this OA with a direction to respondents that while reviewing the aforesaid promotion order dated 4.1.98 they will keep the submissions made by the present applicant Shri P.D.Gupta in the present OA also in view, particularly the point raised by him that as he is entitled to promotion w.e.f. June, 1989 itself, the bar operating against him which came into effect only later i.e. from December, 1989 would not adversely prejudice his case. No costs.

5. M.A.No.454/98 also stands disposed of.

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

Adige
(S.R.ADIGE)
VICE CHAIRMAN(A).

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